

No. 1695 (2)/XVII-V-1—1 (KA) 24-1993

Dated Lucknow, December 30, 1993

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Sarvajniki Pareeksha (Anuchit Sadhanon Ka Nivaran) (Nirsan) Adhiniyam, 1993 (Uttar Pradesh Adhiniyam Sankhya 5 of 1993) as passed by the Uttar Pradesh Legislative and assented to by the Governor on December 29, 1993.

THE UTTAR PRADESH PUBLIC EXAMINATIONS (PREVENTION OF UNFAIR MEANS) (REPEAL) ACT, 1993

[U. P. ACT NO. 5 OF 1993]

(As passed by the U. P. legislature)

AN
ACT

To repeal the Uttar Pradesh Public Examinations (Prevention of Unfair Means) Act, 1992.

IT IS HEREBY enacted in the Forty-fourth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Public Examinations (Prevention of Unfair Means) (Repeal) Act, 1993.

(2) It shall be deemed to have come into force on December 6, 1993.

**Recal of U. P.
Act No. 25 of 1992**

2. The Uttar Pradesh Public Examinations (Prevention of Unfair Means) Act, 1992 is hereby repealed.

Repeal

3. The Uttar Pradesh Public Examinations (Prevention of Unfair Means) (Recall) Ordinance, 1993 is hereby repealed.

By order,

N. K. NARANG,
Sachiv.